

ITEM NO.26

REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 30779/2014
DARSHAN DEVI & ORS. Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(with interim relief and office report)

WITH
SLP(C) No. 30452/2014
Interim Relief)

Date : 13/04/2016 This petition was called on for hearing today.
For Petitioner(s)

Mr. Shantanu Krishna, Adv.

For Respondent(s)

Mr Upendra Mishra, Adv.

Mr. Vinay Garg, Adv.

Dr Sumant Bharadwaj, Adv., Adv.

Ms. Mridula Ray Bharadwaj, Adv.

Mr Aviral Saxena, Adv.

Mr Mukesh Verma, Adv.

Mr Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) NO.30779/2014

Respondent nos. 1 and 4 are granted four weeks time as
last opportunity for filing counter affidavit.

Opportunity to respondent nos. 2 and 3 to file counter
affidavit has already been declined.

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Item No.26

SLP(C) NO.30452/2014

Opportunity to respondent nos. 2 and 3 to file counter
affidavit has already been declined.

None appears for respondent no.4 despite due service.

Respondent no.1 is granted four weeks time for filing
counter affidavit.

List again on 29.7.2016.

(PAWAN DEV KOTWAL)
Registrar